

4

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB) No. 224/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company		A.T.O (I) Ltd -Vs- Hari Machines Ltd		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

1	Sanehari Chakraborty Advocate Soumik Chakraborty Advocate	Operational creditor	Sd/hty 15/02/2018	
---	--	----------------------	----------------------	--

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service on the corporate debtor. Operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 23/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)